

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH

(Office of the Registrar Judicial at Jammu)

Sub: Modification of Notice No. 167/RJ/HCWJ/2024 dated 07.08.2024.

No: 169 /RJ/HCWJ/2024

Dated:- 09.08.2024

In partial modification of Order No. 167/RJ/HCWJ/2024 dated 07.08.2024 issued under endorsement no. 1677-80/RJ/HCWJ/2024, the requisite insurance data/information from the advocates, complete in all respects, in the prescribed format (Annexure-A) appended to Notification No. 1791 of 2024/RG/LP dated 06.08.2024, shall now be received by Shri Zia-Ul Qamar, Head Assistant, instead of Ms. Meenakshi Devi, Senior Scale Stenographer.

The rest of the contents will remain unchanged.

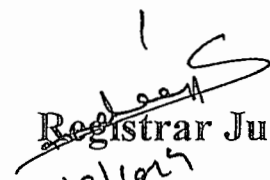

(Sandeep Kour)
Registrar Judicial

No: 1686-90 /RJ/HCWJ/2024

Dated: 09.08.2024

Copy to the :

1. Worthy Registrar General, High Court of Jammu and Kashmir and Ladakh, for kind information. This is in continuation to Order No. 167/RJ/HCWJ/2024 dated 07.08.2024.
2. President High Court Bar Association Jammu, for information and necessary action. This is in continuation to Order No. 167/RJ/HCWJ/2024 dated 07.08.2024.
- ✓ 3. In-charge N.I.C High Court Wing, Jammu for uploading on the official website.
4. Ms. Meenakshi Devi, Sr. Scale Stenographer, High Court Wing, Jammu, for information.
5. Shri Zia-Ul Qamar, Head Assistant, High Court Wing, Jammu, for information and necessary compliance


Registrar Judicial
9/8/2024

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

(Office of the Registrar General at Srinagar)

Subject:- Data sought by the Department of Legal Affairs, Ministry of Law and Justice in order to be able to formulate a draft proposal for Medical Insurance, Term Insurance etc. for the Advocates Fraternity-State Bar Council wise.

NOTIFICATION

No: 1791 of 2024 RG/LP

Dated: 06/08/2024.

It is hereby notified for information of all concerned Advocates enrolled on the rolls of Bar Council of Jammu & Kashmir that the Bar Council of India, vide communication No.BCI:D:3794/2024 (CL) dated 20.07.2024, has requested all the State Bar Councils for providing requisite Insurance Data on the prescribed format (**Annexure-A**) to this Notification sought by the Department of Legal Affairs, Ministry of Law and Justice in order to be able to formulate a draft proposal for Medical Insurance, Term Insurance etc. for the Advocates Fraternity-State Bar Council wise.

The details which are required to be furnished in order to formulate a scheme for benefit of Advocates including Term Insurance, Life Insurance, Medical Insurance etc. is mentioned herein below: -

- 1.Details of the Advocates enrolled with each State Bar Council (excel format attached).**
 - 1. Name of the Advocate**
 - 2. Gender of Advocate**
 - 3. Enrolment Number**
 - 4. Date of Enrolment of Advocate with State Bar Council**
 - 5. Date of Birth of Advocate (with age bracketing viz. 21 to 25, 26- 30, so on and so forth till 75-for eg. If someone is aged 23 he/she will come in the age bracket of 21 to 25)**
 - 6. Email ID of Advocate**
 - 7. Contact No./Mobile No. of Advocate**
 - 8. Address of Advocate.**
 - 9. Data relating to total number of dependent members in a duly enrolled, and practicing Advocate's family i.e. spouse with age and children with age bracket upto 25 had also been asked for at the earliest possible.**
 - 10. Copy of LLB Degree**
 - 11.Copies of Certificate of Enrolment, Date of Birth Certificate and dependent Certificate.**

In view of the above, all the concerned Practicing Advocates, who have been admitted and enrolled on the roll of Bar Council of Jammu and Kashmir are hereby informed to submit their requisite Insurance Data/Information on the prescribed format provided by the Bar Council of India alongwith copy of Enrolment Certificate, LL.B Degree, Date of

Birth Certificate, Mobile Number & Email-ID before the Registrar Judicial High Court Wing Srinagar/Jammu and concerned Principal District & Sessions Judges respectively, within a period of 15 days from the date of issuance of this Notification.

Note:

- i) Applications complete in all respects aforementioned shall only be entertained.
- ii) Concerned Registrar Judicials' and Principal District & Sessions Judge's shall forward the consolidated data as per prescribed Format in Excel Format on e-mail address: lpsection31@gmail.com.

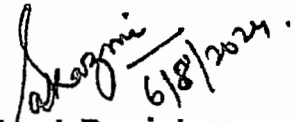
By Order

**Sd/-
(Shahzad Azeem)
Registrar General**

No: 33291-345/LP Dated: 06/08/2024.

Copy forwarded to the: -

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh
..... for information of His Lordship.
2. Secretary to Hon'ble Mr. Justice _____
..... for information of His Lordship.
- 3-4. Registrar, Judicial High Court Wing Srinagar/Jammu with the request to display the same on the Notice Board and furnish the requisite information received thereof to this office in consolidated data on prescribed format in Excel Format.
5. All Principal District and Sessions Judges of the State for information with request to display the same on the Notice Board in the District Court Premises and Courts Subordinate under their jurisdiction for information of all the concerned and furnish the requisite information received thereof to this office in consolidated data on prescribed format in Excel Format.
6. Secretary, Bar Council of India, New Delhi.
7. President, High Court Bar Association Jammu/Srinagar
.....for information and necessary action.
9. President District Bar Association _____
.....for information and necessary action.
8. Director Information, J&K Srinagar with the request to get the notification published in two English Daily Newspapers having wide circulation in U.T of J&K and U.T of Ladakh.
9. Manager, Government Press, Srinagar/Jammu for publication in the next issue of Government Gazette.
10. In-Charge N.I.C High Court of J&K and Ladakh, Srinagar for uploading on the official website.
11. Office file.


**Assistant Registrar,
L.P. Section, Main Wing**

